

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 5500
TO BE ANSWERED ON 5.4.2023

Land Acquired for Coal Mining

5500. SHRI SANGAM LAL GUPTA:
SHRI ANURAG SHARMA:
SHRI BRIJBHUSHAN SHARAN SINGH:
DR. RAMAPATI RAM TRIPATHI:
SHRI PRATAPCHANDRA SARANGI:

Will the Minister of COAL be pleased to state:

- (a) the details of the number of farmers from whom land has been acquired for coal mining in the country during the last five years along with the total area of land acquired, state-wise including the States of Uttar Pradesh and Odisha;
- (b) the details of the types of compensation for the land acquired under the mining projects by the Central Government;
- (c) the details of the total number of operational coal mines in Uttar Pradesh;
- (d) whether any future mining projects for Coal are to be initiated in Pratapgarh, Jhanshi, Gonda – Baharaich, Deoria of Uttar Pradesh and Balasore of Odisha; and
- (e) if so, the details thereof?

A N S W E R

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): The details of the number of farmers from whom land has been acquired for coal mining by Coal India Limited (CIL) and its subsidiaries during the last five years, state-wise including the States of Uttar Pradesh and Odisha are as under:-

BCCL

In BCCL, quantum of land acquired for coal mining during last 5 years (up to 2021-22) are as follows:-

Under RFCTLARR, Act, 2013 – NIL
CBA (A&D) Act, 1957 - NIL
Direct purchase - 166.76 Acres. (Jharkhand & West Bengal)

Eastern Coalfields Limited (ECL)

Year	Land Acquired by ECL (Ha)	
	Jharkhand	West Bengal
2017-18	19.12	107.61

2018-19	12.96	134.34
2019-20	124.28	55.47
2020-21	6	130.68
2021-22	627.11	176.1

During acquisition of land, ownership of the land is not established in majority of the cases. It is established during payment of compensation and/or providing Resettlement and Rehabilitation (R&R) benefits to the affected families from whom possession of land is received.

Central Coalfields Limited (CCL)

In CCL, land is acquired/being acquired by acquisition under CBA(A&D) Act 1957 and Land Acquisition Act 1894. Total area of land acquired by CCL in Jharkhand is approx. 73967 Ha. Total number of farmers not established.

Northern Coalfield Limited (NCL)

For the last 05 years (i.e. FY 2017-18 to 2022-23 up to Feb, 2023), the details of land acquired are as under-

Project	State	Date of acquisition of land u/s-9 of CBA(A&D) Act, 2013.	Total Land Acquired	Area of Tenancy land out of total acquired land	No of Farmers whom land has been acquired.
Block-B	Madhya Pradesh	18-03-2021	395.96 Ha	63.50 Ha	660
Nigahi	Madhya Pradesh	24-11-2021	564.232 Ha	188.00 Ha	Not established

Western Coalfields Limited (WCL)

State	Year	No. of farmers from whom land has been acquired during the last 5 years (Nos. approx..)	Total area of land acquired (Ha)
Maharashtra	2017-18	118	115.090
	2018-19	15	17.050
	2019-20	74	69.150
	2020-21	1010	1011.610
	2021-22	614	482.700

State	Year	No. of farmers from whom land has been acquired during the last 5 years (Nos. approx.)	Total area of land acquired (Ha)
Madhya Pradesh	2017-18	Nil	Nil
	2018-19	Nil	Nil
	2019-20	1	2.419
	2020-21	Nil	Nil
	2021-22	259	208.824

South Eastern Coalfields Limited (SECL)

The number of farmers from whom land has been acquired for coal mining by SECL during the last 5 years (from 2017-18 to 2021-22), along with the total area of land acquired State-wise is given below:

State	No. of Farmers	Total Land Acquired (TL/GL/FL) in Ha
Chhattisgarh	8835 (Approx.)	2990.850
Madhya Pradesh	939 (Approx.)	707.424

Mahanadi Coalfields Limited (MCL)

During last 05 years, MCL has acquired land only in Angul district of Odisha as described below:

State	Project	No. of Farmers	Total Land Acquired (TL/GL/FL) in Ha
Angul	Kaniha	84	2.5 Ha
Angul	Subhadra	Survey under progress	126.58

The details of land acquired by Singareni Collieries Company Limited (SCCL) for the last 5 years are as below :

State	Land acquired in Acs. – gts.	Number of farmers from whom land was acquired.
Telangana	4120-14	3378

(b): Subsidiaries of CIL acquire land mostly under CBA (A&D) Act, 1957 and compensation was paid as per the prevalent CIL R&R Policy/ State norms, except MCL which follows Odisha R&R Policy, 2006.

Landowners are entitled to get land compensation as per the provisions of the concerned Acquisition Act and R&R Policy of CIL, 2012 read with RFCTLARR (Removal of Difficulties) Order, 2015.

Provisions of R&R: Subsidiaries of CIL have been providing R&R benefits as per prevailing CIL R&R Policy and State Norms. Apropos, RFCTLARR (Removal of Difficulties) Order 2015, subsidiaries of CIL are providing R&R benefits as per Second Schedule and Third Schedule of RFCTLARR Act 2013 for land acquired under CBA(A&D)Act 1957 or as prevailing State norms.

Further, Subsidiary Companies' Boards have been authorized to approve necessary modifications in the R&R Policy with reference to unique conditions prevailing at the concerned subsidiaries as the CIL R&R policy 2012 is not exhaustive.

The Singareni Collieries Company Limited paid compensation for acquired lands under the provisions of RFCTLARR Act, 2013.

(c): The details of operational mines of CIL and its subsidiaries in Uttar Pradesh is provided below:-

Kakri Project & Krishnashila Project are operational in Uttar Pradesh. Bina Project, Khadia Project & Dudhichua Project are operational on land spread partially over both-Uttar Pardesh& Madhya Pradesh.

(d) & (e): No future mining projects of CIL for coal are to be initiated in Pratapgarh, Jhashi, Gonda-Bahraich, Deoria of Uttar Pradesh and Balasore of Odisha.
